

to put in place a monitoring mechanism to ensure the adherence of Government guidelines by the hotels on tourist spots; and

(d) if so, the details of the monitoring mechanism put in place after the recommendation of the Committee along with the preference effect of this monitoring mechanism so far?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. K. CHIRANJEEVI): (a) and (b) As per the information provided by the National Crime Records Bureau (NCRB), no data on sexual harassment and violence is maintained centrally with respect to foreign tourists.

As 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India, the primary responsibility for prevention of crime against tourists including crimes committed against foreign tourists rests with respective State Governments/Union Territory Administrations.

(c) Yes, Sir.

(d) A classified hotel is expected to maintain required standards at all times. The Hotel and Restaurant Approval and Classification Committee (HRACC) is empowered to inspect a hotel at any time without prior notice to ensure that the guidelines are being followed by the hoteliers, etc., after the initial approval/classification of their hotels.

#### **Benefit of forest produce for tribal communities**

†4015. SHRI PRABHAT JHA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that due to factors such as not getting a good price and lack of Governmental protection, the tribal community in India gets deprived of real economic benefit of forest produce;

(b) if so, the initiatives taken by Government during the last five years in the direction of providing real economic benefit for forest produce to tribal community;

(c) whether it is a fact that Government had declared to fix the Minimum Support Price (MSP) for forest produce; and

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†Original notice of the question was received in Hindi.

(d) if so, whether it has been implemented and if not implemented, the reasons therefor and by when it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) to (d) The Tribal community is not getting good returns of the Minor Forest Produce (MFP) they collect because MFP market is highly unorganized and its trade is mostly in the hands of private traders. Absence of organized competitive market, lack of marketing infrastructure, perishable nature of the MFP etc. are the other factors that force the tribals to sell their produce at low cost.

The Government has taken several steps during the last five years to provide remunerative price for MFP to the tribals. A landmark legislation passed by the Government in this direction is the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, (FRA) 2006 which, *inter-alia*, provides right of ownership, access to collect, use and disposal of Minor Forest Produce which has been traditionally collected within or outside the village boundaries.

The Central Government constituted a committee under the chairmanship of Dr. T. Haque in August, 2010 to examine the issue of ownership, price fixation, value addition and marketing of Minor Forest Produce. Another committee chaired by Mrs. Sudha Pillai was set up in September, 2010 to consider the recommendations of Haque Committee. Based on the recommendations of above committees and several subsequent deliberations with State Governments and Stake Holder Ministries of Government of India, the Ministry of Tribal Affairs has prepared a scheme for introduction of Minimum Support Price (MSP) for Minor Forest Produce (MFP), which has already been approved by the Expenditure Finance Committee (EFC) for implementation during the Twelfth Five Year Plan period.

#### **Scheme of vocational training for tribals in Gujarat**

4016. SHRI NATUJI HALAJI THAKOR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) what kinds of schemes of vocational training in tribal areas with special reference to Gujarat have been implemented during the last five years; the details thereof;

(b) the number of tribals who have been benefited from such schemes in Gujarat during the last five years; and